

**DIVISION BENCH**

**ITEM NO.106**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.71/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 10<sup>th</sup> November, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>APOLO EXTRUSIONS LIMITED V/S MODI INDUSTRIES LIMITED</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anurup Dutta, Proxy for

*: For the Operational Creditor*

Sh. Jitendra Kumar Singh, Adv.

**ORDER**

- 1.** Ld. Proxy Counsel, Sh. Anurup Dutta on behalf of the Operational Creditor is present and states that the grand-mother of the learned arguing counsel, Sh. Jitendra Kumar Singh has unfortunately expired, and therefore seeks a short adjournment.
- 2.** Let the matter be adjourned for 21<sup>st</sup> December, 2023.

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**10<sup>th</sup> November, 2023**

*Kavya Prakash Srivastava  
(Stenographer)*